(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.1460 of 1995.

Between

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Dated: 28.12.1995.

Reddy Papayamma

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Applicant

And

1. Station Superintendent, South Central Railway, Vijayawada.

2. Divisional Railway Manager, South Central Railway, Vijayawada.

3. General Manager, South Central Railway, Railmilayam, Sec bad.

Respondents

Counsel for the Applicant

: Sri. G.V.Subba Rae

Counsel for the Respondents

: Sri. J.R.Gepala Rae, SC for Rlys

CORAM:

Hen'ble Mr. Justice V. Neeladri Rae, Vice Chairman Hen'ble Mr. R. Rangarajan, Administrative Member

Centd:...2/-

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O.A.1460/95

Dt.of order:28-12-1995

ORDER

As per Hon'ble Shri R. Rangarajan, Member (Admn)

Heard Shri G.V. Subba Rao, learned Counsel for the applicant and Shri G.S. Sanghi learned Standing Counsel for the respondents.

- 2. The applicant in this CA was intially engaged as a Mazdoor woman under the control of PWI, Vijayawada from 10.2.1971 to 13.5.79 and from 14.5.79 onwards she has been working as a summer water woman in Vijayawada Railway Station under the control of R1. It is stated for the applicant that she was continually engaged as a seasonal water woman from 1979 onwards till last season.
- 3. This OA is filed praying for a direction to the respondents to regularise her services in any capacity as Group'D' employee since she has been working from 1979 onwards and acquired temporary status thereby fulfilling all the requirements for permanent absorption.
- 4. The applicant relies on the Judgement of this Tribunal in OA 1026/95 decided on 10.11.1995 to state that her services should be regularised in that post.
- 5. The Railways engage seasonal water carriers during summer seasons to provide water to the passengers both in the trains and in station. There are number of such engagements during the summer season. Hence, no clear cut directions can be given to absorb them regularly unless, they fulfill the conditions and also Railways



are in a position to fit them in permanent posts.

However, they can be continued as water carriers

if there is need for such engagement and also regularise
them inaccordance with extant instructions. But
their consideration for re-engagement has to be done
in preference to freshers from the open market.

- 6. In view of what is stated above, the following direction is given:
- The applicant should be re-engaged as a seasonal water woman under the control of R1 during the summer season if there is need for such engagement in preference to freshers from the open market.
- ii) The applicant shall beconsidered for regularisation in accordance with extant instructions/scheme provided, temporary status has already been conferred on the applicant.

7. OA is ordered accordingly at the admission stage.

No costs.//

(R.RANGARAJAN) Member(Admn) (V.NEELADRI RAC)
Vice Chairman

Dated: The 28th December, 1995

Dictated in the Open Court

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Deputy Registrar(J)CC

The Station Superintendent, SC Rly, Vijayawada.

- 2. The Divisional Railway Manager, SC Rly, Vijayawada.
- 3. The General Manager, SC Rly, Railnilayam, Secunderabad.
- 4. One copy to Mr.GV Subba Rao, Advocate, CAT. Hyd.
- 5. One copy to Mr.J.R.Gopal Rao, SC for Rlys, CAT.Hyd.
- 6. One copy to Library, CAT. Hyd.
- 7. One spare copy.

mvq

TYPED BY .

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 28-12-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

O.A.No. 1460/95

T.A.No.

(w.p.No.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

किन्द्रीय प्रशासनिक अधिकरण
Cantral Administrative Tribunal
होपण (PESPATCH
31 JAN 1996 कि
हिंदगावाच कारायीठ
HYDEKABAD BENCE
